

lation Education/Inter-Personal Communication.

- (v) **New Strategy for Family Welfare Programme Role of Voluntary Organisations.**

- (vi) **Programme Management.**

(c) and (d). The Council of Indian Employees have informed that welfare plans for future have yet to worked out.

Construction of M.I.G. (HUDCO) Flats by DDA

7140. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the steps taken to ensure that DDA flats are completed in all respects within the prescribed time;

(b) whether there is any penal clause laid down in the agreements with contractors to levy penalty in case of any kind of default which causes delay and cost escalation of the projects;

(c) if so, the details thereof;

(d) if not, the reasons therefor and whether such penal clauses are likely to be introduced; and

(e) the details of reasons for giving low priority to the construction of MIG flats (HUDCO) with details of steps taken to enhance the number of flats to be constructed during 1990-91 to exhaust the list by 1991-92?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The steps taken are preparation of architectural and structural drawing, detailed estimates, inviting tenders well in time, ensuring

timely supply of building materials, coordination with the Municipal Corporation of Delhi for laying services such as water supply mains, sewer lines and external electrification and close monitoring of works to ensure their completion as per schedule.

(b) and (c). The contractor is liable to pay as compensation an amount equal to 1% (subject to a maximum of 10% of the estimated cost of the work as shown in the tender) or such smaller amount as the Superintending Engineer may decide, of the amount of the estimated cost of the whole work as shown in the tender, for every day that the work remains uncommenced or unfinished after the due date(s) of the completion.

The unfinished part of the work can also be got done from another agency at the risk and cost of the contractor.

(d) Does not arise in view of reply to (b) and (c) above.

(e) Construction of all categories of flats is being given equal priority subject to availability of developed land and other resources. However, keeping the overall backlog in view, it is not possible to exhaust the list of registrants of MIG flats by 1991-92.

Modernisation of Spinning Mills

7141. SHRI SRIKANTHA DATTA
NARASIMHA RAJA
WADIYAR:
SHRI B.N. REDDY:

Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to modernise the spinning mills set up in different States;

(b) if so, the financial assistance proposed to be provided for the modernisation

of spinning mills during the Eighth Five-Year-Plan;

(c) whether any allocations have been made to the States for 1990-91 for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d). A Textile Modernisation Fund with a corpus of Rs. 750 crores was created on 1.8.1986 to meet the modernisation requirements of the textile industry for five years. The outlay under the Textile Modernisation Fund for the Eighth Five Year Plan period has not yet been finalised. Assistance under the Textile Modernisation Fund is not sanctioned on a State-wise basis.

Setting up of River Boards

7142. SHRI YASHWANTRAO PATIL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the National Water Development Agency has recently decided to expedite the setting up of river boards to strengthen the work connected with the basin planning,

(b) if so, the details thereof;

(c) the reasons for the delay in setting up of the river boards and the time by which these are likely to be set up; and

(d) whether it is proposed to continue the National Water Development Agency?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) and (c). National Water Develop-

ment Agency set up by the Ministry for preparing plan for peninsular river development component of the national perspective have now prepared preliminary feasibility reports for 5 of the 17 transfer links. Accordingly, in the General Body meeting of the NWDA held on 5.4.90, a decision has been taken to set up river boards for the inter-State rivers to strengthen the work connected with basin planning and optimisation of water use. It is proposed to set up these boards during the 8th Plan period.

(d) yes, Sir.

Purchase of Canvas by Defence Ministry

7143. SHRI GANGA CHARAN LODHI:
DR. LAXMINARAYAN PANDEY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Ministry of Defence has stopped the purchase of canvas from the NTC Mills at Kanpur;

(b) if so, the reasons thereof; and

(c) the total deficit of the concerned mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). No, Sir. During the last three years, the mills under NTC (UP) received orders for supply of canvas/cotton/duck cotton from Ministry of Defence through DGS&D and Ordnance Factories totalling 36.40 lakh metres.

(c) A quantity of 3.59 lakh metres is yet to be supplied by the mills under NTC (UP) against the orders received from Ministry of